

RE. QUESTION OF PRIVILEGE
 COMMITTEE ON THE WELFARE
 OF SCHEDULED CASTES AND
 SCHEDULED TRIBES
 TWENTY-SEVENTH REPORT

SHRI D. BASUMATARI (Kokrajhar): I beg to present the Twenty-seventh Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Banking)—Reservations for, and Employment of, Scheduled Castes and Scheduled Tribes in the Reserve Bank of India and its Associate Institutions.

12 03 hrs.

RE: QUESTION OF PRIVILEGE

DELAY IN LAYING ON THE TABLE REPORT
 ON BHARGAVA COMMISSION ON NATIONALISATION OF SUGAR INDUSTRY

MR SPEAKER: Now, Shri L. N. Mishra to make a statement.

SHRI DINEN BHATTACHARYYA (Serampore): We have not received the copy of the statement.

* MR. SPEAKER: It comes only to the Speaker.

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): After the question of striking railwaymen was raised in the House...

PROF. MADHU DANDAVATE (Rajapur): At what stage are you allowing privilege motions? I have been standing right from the time before you had called the hon. Minister.

MR. SPEAKER: What privilege?

PROF. MADHU DANDAVATE: I have already given notice of a privilege motion. As far as the Bhargava Commission's report on nationalisation is concerned, it had been submitted to the Government on the 15th May, 1973. On the 16th May, the former Agriculture Minister, Shri F. A.

Ahmed had admitted that only the previous day, that is, the 15th May, 1973, he had received the report of the commission on nationalisation of the sugar industry. According to section 3(4) of the Commission of Inquiry Act, 1953, the appropriate Government shall cause to be laid before the House of the people or as the case may be, the Legislative Assembly of the State, the report, if any, on the inquiry made by the commission under sub-section (1) together with a memorandum of the action taken thereon within a period of six months of the submission of the report by the commission to the appropriate Government.

So, though the Report was submitted on 15th May 1973 and it has appeared in the press that almost all the members of the Committee had expressed themselves in favour either of creating a Sugar Authority or nationalisation of the sugar industry, because of the pressure of these recommendations deliberately the reports are being withheld from this House.

I am bound to point out as a precedent that you were kind enough to admit another motion submitted by me in connection with a breach committed by the Minister of Law, Justice and Company Affairs when as required by section 62 of the MRTP Act, he had failed to submit any reports of the MRTP Commission. On that occasion, Shri Gokhale came before the House and tendered an unqualified apology. Then I myself said that since he has given an unqualified apology with an assurance that as required by section 62 of the MRTP Act hence forward all the reports would be submitted, I did not press my privilege motion.

Shri Ahmed is no more the Food Minister. But when he was the Food Minister, he had said before this House on 16th May 1973 that 'yesterday the Report was submitted'. So many months have elapsed. Not only